

The Deputy Minister of Planning (Shri S. N. Mishra): (a) and (b). The appointment of 59,337 teachers has been approved so far under the scheme for educational programmes to relieve educated unemployment. For road development, additional schemes costing Rs. 22.5 crores were approved. Employment resulting from these schemes is under study.

COMPENSATION TO DISPLACED PERSONS

***1159. Mulla Abdullahai:** Will the Minister of **Rehabilitation** be pleased to state:

(a) the total number of displaced persons who had been paid compensation upto date in the States of Madhya Pradesh, Bombay and Hyderabad separately; and

(b) the total amount paid to them?

The Deputy Minister of Rehabilitation (Shri J. K. Bhonsle): (a) The total number of displaced persons who have been paid compensation upto the 1st December, 1954 is:—

Madhya Pradesh	821
Bombay	2,324
Hyderabad	3
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	3,148
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(b) Rs. 93.56,560.

HAPHLANG COLONY (DHARMNAGAR)

***1160. Shri Dasaratha Deb:** Will the Minister of **Rehabilitation** be pleased to state:

(a) whether it is a fact that two children died for want of medicine in Haphlang Colony (Dharmnagar), although an approach was made to the Medical Officer of the Government dispensary who expressed his helplessness saying that there was no medicine in stock;

(b) whether it is a fact that on the next day it was found that sufficient quantity of the required medicine was in the stock when enquired by the authority concerned; and

(c) if so, the steps Government propose to take in the matter?

The Deputy Minister of Rehabilitation (Shri J. K. Bhonsle): (a) to (c). The information is being collected and will be placed on the Table of the Sabha in due course.

EXPORT AND IMPORT OF FILMS

***1163. Shri Gidwani:** Will the Minister of **Information and Broadcasting** be pleased to state:

(a) whether the attention of Government has been drawn to the resolution passed by the Bengal Picture Association requesting Government not to permit the export of Indian Films to Pakistan and the import of Pakistan films to India until Pakistan revises its policy to the satisfaction of the film trade in India;

(b) whether Government have considered their request; and

(c) if so, the decision taken thereon?

The Minister of Information and Broadcasting (Dr. Keskar): (a) and (b). Yes, Sir.

(c) It is considered that the exigencies of the situation can be met by action on the part of producers and distributors in the matter of export and import, on a voluntary basis.

N.E.F.A.

***1165. Shri Sanganna:** Will the Prime Minister be pleased to state:

(a) whether it is a fact that a proposal to rename the Sub Divisions of N.E.F.A. is under the consideration of Government; and

(b) if so, whether any final decision has been arrived at?

The Parliamentary Secretary to the Prime Minister (Shri J. N. Hazarika): (a) and (b). The Divisions in N.E.F.A. were re-named in January this year after the names of five important rivers flowing through them and one town (Tuensang). There are no fresh proposals for renaming the Divisions.

HANDLOOM INDUSTRY IN MADHYA PRADESH

***1168. Mulla Abdullahai:** Will the Minister of **Commerce and Industry**

be pleased to state:

(a) the amount given as grant to the Government of Madhya Pradesh for the development of Handloom Industry during 1954-55; and

(b) the items on which it will be spent?

The Deputy Minister of Commerce and Industry (Shri Kanungo): (a) Rs. 4,25,395.

(b) A statement is laid on the Table of the House. [See Appendix V, annexure No. 22.]

DISPLACED PERSONS IN TRIPURA

*1169. **Shri Dasarath Deb:** Will the Minister of Rehabilitation be pleased to state:

(a) whether it is a fact that a large number of displaced persons rehabilitated in Machhali Mara colony of Kailasahar have deserted the colony in Tripura;

(b) if so, the reasons therefor;

(c) the number of displaced persons families which were settled there; and

(d) the number of families which have already deserted the colony?

The Deputy Minister of Rehabilitation (Shri J. K. Bhonsle): (a) to (d). The information is being collected and will be placed on the Table of the Sabha in due course.

PROTECTED INDUSTRIES

719. **Shri V. P. Nayar:** Will the Minister of Commerce and Industry be pleased to lay on the Table of the House a statement showing:

(a) the industries so far given protection by Government since the establishment of the Tariff Board;

(b) the names of the industries which enjoy the protection now;

(c) the total capital invested in the industries given protection by Government;

(d) the share of foreign capital in the total capital invested in industries enjoying current protection; and

(e) the estimated profit or loss made by foreign capital invested in protected industries from 1947-48 to 1953-54, yearwise?

The Minister of Commerce and Industry (Shri T. T. Krishnamachari): (a) and (b). Two statements giving the required information are attached. [See Appendix V, annexure No. 23.]

(c) to (e). Information is being collected.

CAST IRON PIPE INDUSTRY

720. **Shri V. P. Nayar:** Will the Minister of Commerce and Industry be pleased to lay on the Table of the House a statement showing:

(a) the amount of capital invested so far in the Cast Iron Pipes manufacturing Industry of India and the installed capacity of the Industry;

(b) the figures of production for 1947-48 and 1953-54;

(c) which are the organised units in the industry and what are the figures of production in respect of each, year-wise since 1947-48;

(d) the number of labourers employed in 1947-48 and 1953-54; and

(e) what is the average output per worker in 1947-48 and 1953-54 and what is the percentage of wage bill on the cost of production per ton in the above years?

The Minister of Commerce and Industry (Shri T. T. Krishnamachari): (a) Government have no information regarding the capital invested in the Cast Iron Pipes Manufacturing Industry as all such units also produce other foundry products. The total annual installed capacity of organised units for the manufacture of Cast Iron Pipes including specials and fittings on a single shift basis is about 81,500 tons.

(b) A statement is attached. [See Appendix V, annexure No. 24.]